

REGISTERED No. P-390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 15.

CUTTACK, FRIDAY, JULY 10, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance:—

No. of Parts.	Annual Subscription without postage.	Annual Subscription with postage.
	Rs. a. p.	Rs. a. p.
Part I ..	6 0 0 } or Rs. 12	7 0 0 } or Rs. 14
Part II ..	6 4 0 } for both.	7 4 0 } for both.
Part III ..	21 0 0	23 0 0
Part IV ..	2 0 0	2 8 0
Part V ..	3 0 0 } or Rs. 6	3 8 0 } or Rs. 7
Part VI ..	3 0 0 } for both.	3 8 0 } for both.
Part VII ..	11 0 0	11 8 0
Part IX ..	4 0 0	4 8 0
Supplement ..	8 0 0	10 0 0
Entire Gazette	30 0 0	35 0 0
Single copy ..	1 0 0	1 2 0
Suppl. only (single) ..	0 8 0	0 9 0
Parts I, III, IV, and VII.	22 0 0	25 0 0

The *Gazette Extraordinary* can be supplied at the rate of one anna for every 16 pages or a fraction thereof. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII.

		Rs. a. p.
Full page per issue	...	20 0 0
Half page per issue	...	10 0 0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Gulzarbagh, Patna", and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for, unless the order distinctly states that it is to be continued until further instructions.

All Notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday, to ensure appearance in that week's Gazette.

R. A. DUNCAN,

Publisher, *The Orissa Gazette*.

NOTICE.

APPOINTMENT OF SUB-INSPECTORS AND
STENOGRAPHER SUB-INSPECTORS FOR THE
ORISSA POLICE.

1. Candidates must apply in P. M. Form 102 obtainable from the office of the Superintendent of Police.

2. The completed form should be sent to the Superintendent of Police of either the home district or of the district of domicile, not later than 31st July 1936.

No notice will be taken of applications sent direct to the Inspector-General or Assistant to the Inspector-General. The Inspector-General has no special list of candidates and no one will on any account be considered for appointment who has failed to apply in the manner prescribed. Any attempt to canvass in any way whatsoever will disqualify the candidate on whose behalf the attempt is made. This rule will be strictly observed.

3. To be eligible a candidate must—

(a) be native of, or domiciled in, Orissa.

The District Committee will ordinarily nominate only candidates who are natives of, or domiciled in the district, but if in any district sufficient suitable candidates are not available the Committee may entertain applications from residents of other districts of Orissa.

A candidate must be—

(b) of good social standing;

(c) of good moral character;

(d) over 20 and under 25 years of age on the 1st January 1937.

Age is to be determined from the Matriculation certificate. If this certificate does not contain sufficient particulars to judge the applicant's age, a certificate from his University or College showing his date of birth as declared on entering that institution must be furnished.

Ordinarily, age as recorded in the Matriculation certificate or on entering the University, will be regarded as correct. If it is disputed, a satisfactory explanation of the circumstances in which a wrong age was recorded and of any attempts, made to have the Matriculation certificate or the University record amended and the result thereof, should be furnished.

(e) not less than 5 feet 3 inches in height and 30 inches round the chest and also be free from disease, constitutional affection or bodily infirmity unfitting him or likely to unfit him for Police duties.

(f) in possession of the Entrance, the Matriculation or the School Leaving certificate. (A good knowledge of English is essential and a working knowledge of Oriya is also required.)

Only attested true copies of all University and other certificates should be furnished with the application form; the original should be produced in person before the District Committee and Selection Board.

4. The rates of pay to be given while under training and throughout service are now under examination. All directly appointed sub-inspectors will be on probation for two years after leaving the Police Training College, Hazaribagh, and stenographer sub-inspectors will be on probation for two years after appointment.

E. A. O. PERKIN,

Inspector-General of Police.

CUTTACK : 25th June 1936.

[3—2—17-7-1936.]

IN THE COURT OF THE MUNSIF OF
BHADRAK.

EXECUTION CASE NO. 410 OF 1936.

Paramananda Das of village Purusand, pargana Soso, P.-S. Bant, subdivision Bhadrak—*Decree-holder*

versus

Bula Bibi and another of Barahat Trilochanpur, pargana Soso, thana Bant, subdivision Bhadrak—*Judgment-debtors.*

Decretal dues—Rs. 1,932.

It is hereby notified that the property mentioned below will be sold by public auction at 12 A.M. on 15th August 1936 in the Munsif's Court, Bhadrak.

Description of properties.

1. Balasore Collectorate, subdivision Bhadrak, pargana Soso, P.-S. Bant, taluk Bhagaban Chandrapur, out of original tauzi no. 3644, the share of the judgment-debtor no. 1 Bula Bibi being 7 annas forming tauzi no. 3644/E having the annual revenue of Rs. 1,155-2-9. Estimated value Rs. 1,000.

2. Balasore Collectorate, subdivision Bhadrak, pargana Soso, thana Bant, tauzi no. 3647, Mahal Sriram Chandrapur whole Estate the land revenue of which is Rs. 92 with all its nijjote, nijchas, etc. Estimated value Rs. 460.

M. A. BEG,

Munsif.

BHADRAK : 2nd July 1936.

IN THE BHADRAK MUNSIFF'S COURT,
CUTTACK.

EXECUTION CASE NO. 812 OF 1935.

Krupasindhua Panda on behalf of Bhagabat
Jew Thakur—*Decree-holder**versus*Lakshmi Bibi and two others—*Judgment-debtors.*

Decretal dues—Rs. 2,367-13-0.

It is hereby notified that the property mentioned below will be sold by public auction at 12 A.M. on 15th August 1936 in the Munsiff's Court, Bhadrak.

Description of property.

Collectorate Balasore, subdivision Bhadrak, pargana Soso, P.-S. Bant, taluk Bhagaban Chandrapur, out of original tauzi no. 3644, the share of judgment-debtor no. 3, Bula Bibi being 7 annas forming tauzi no. 3644/E having the annual revenue of Rs. 1,155-2-9. Estimated value Rs. 2,400.

M. A. BEG,

Munsif.

BHADRAK: 4th July 1936.

WANTED

Two Oriya trained women graduates for the Training Classes of the Government Secondary and Training School for women, Berhampore. The appointments will be provisionally on the scale fixed for female school assistants, i.e. Rs. 70—10/2—130, but will ultimately be on a scale to be fixed by the Government of Orissa.

Applications with copies of testimonials should be sent to the Inspectress of Schools, Orissa, not later than 31st July 1936.

None need apply who is not a native of, or domiciled in Orissa. Candidates should state their age, home district, educational qualifications and previous experience in their application. Preference will be given to Telugu knowing candidates.

N. NAYAK,

for Director of Public Instruction.

CUTTACK: 3rd July 1936.

[2—1—17-7-1936.]

WANTED.

One Oriya trained woman graduate for the post of the Sub-Assistant Inspectress of Schools, South Orissa.

The appointment will be provisionally on the scale of pay fixed for Sub-Assistant Inspectresses in Madras, i.e. Rs. 70—10/2—130 but will ultimately be on a scale to be fixed by the Government of Orissa.

Applications with copies of testimonials should be sent to the Inspectress of Schools, Orissa, Cuttack, not later than 31st July 1936. None need apply who is not a native of, or domiciled in, Orissa. Candidates should state their age, home district, educational qualifications and experience in their application. Preference will be given to Telugu knowing candidates.

N. NAYAK,

for Director of Public Instruction.

CUTTACK: 3rd July 1936.

[2—1—17-7-1936.]

NOTICE.

Applications are invited for the grant of a license for a public electric supply at Puri from persons or firms having practical experience in this class of work.

Applicants will be required to show that they are financially stable and have at their disposal the capital necessary for the installation.

The estimated cost of the project including working capital should be stated by the applicant.

Applications, which should be addressed to the Secretary to the Government of Orissa, Public Works Department, Post Office Chandnichouk, Cuttack, will be received up to the 1st September 1936, and should comply in all particulars with the requirements of the Indian Electricity Act and Regulations.

A. VIPAN,

Secretary to the Government of Orissa, Public Works Department.

CUTTACK: 3rd July 1936.

[3—1—24-7-1936.]

WANTED

A trained mistress in the Vernacular Teachers' Service for the middle vernacular school for girls at Bargarh in the district of Sambalpur.

Applications with copies of testimonials should be sent to the District Inspectress of Schools, Balasore, not later than the 15th July 1936.

None need apply who is not a native of, or domiciled in, Orissa. Candidates should state their age, home district and educational qualifications in their applications.

N. NAYAK,

for Director of Public Instruction.

CUTTACK: 25th June 1936.

[2—2—10-7-1936.]

IN THE COURT OF THE SUBORDINATE JUDGE, CUTTACK.

EX. CASE NO. 324 OF 1934.

Secretary of State—Decree-holder,

versus

Kanango Shyamsundar Patnaik—Judgment-debtor.

Sale to be held on the 15th July 1936.

Tauzi no. 963, taluk Saralpur, pargana Balubis, with 30 mauzas covering an area of 3573.04 acres, bearing sadr jama of Rs. 5,464 in the district of Cuttack under the collectorate of Cuttack and belonging to Kanango Shyamsundar Patnaik, will be sold with all Nij-jote, Nij-Chas, Abadi and Anabadi land and with all rights and interests of the judgment-debtor, subject to the mortgages of Khetrabasi Sahu, Gopinath Rai and Jadumoni Sahu. Property valued at Rs. 700.

C. M. ACHARYA,

Government Pleader, Cuttack.

1st July 1936.

IN THE COURT OF THE SUBORDINATE JUDGE, CUTTACK.

EXECUTION CASE NO. 116 OF 1936.

Jagannath Khuntia—Decree-holder,

versus

Sayed Mokaram Ali—Judgment-debtor.

NOTICE

Is hereby given that the following properties will be sold by auction in the above case in this court on the 15th July 1936 at 12 A.M. The intending purchasers are hereby invited to attend and to bid at the sale.

Lot no. 2.—Zamindary properties of the entire tauzi no. 2804, locally known as Taluqe Mokaram, lying in pargana

Korania, thana and sub-registry Jagatsingpur in the district of Cuttack, having an area of 439.33 acres in the mauza Ichhapur and nine other different mauzas, out of which Hastabud relates to 271 acres, Sikmi Zamindary relates to 66.8 acres, Makadami tenure relates to 102.28 acres.

The Government revenue payable for the said Zamindary is Rs. 697 bearing the mofussil assets of Rs. 1,133-10-0. Approximate value of the same as proposed by the decree-holder is Rs. 3,500 and as proposed by the judgment-debtor is Rs. 9,000.

Lot no. 5.—Zamindary properties of 9 annas 6 pies 5 krants 3 biswas 4 gandas 1 kara and 2 beds in the tauzi no. 7 lying in pargana Paschimdubai, thana and sub-registry Puri in the district of Puri having an area (proportionate to the aforesaid shares) of 798.68 acres lying in Balarampur Garh and 20 other different mauzas. The entire Zamindary is the Zamindar's Hastabud and the Government revenue payable for the aforesaid share is Rs. 1,912-1-1 pie bearing the mofussil assets of Rs. 3,232-13-4. Approximate value of the said share as proposed by the decree-holder is Rs. 9,000 and as proposed by the judgment-debtor for both the lots 5 and 6 Rs. 37,219.

Lot no. 6.—Zamindary properties of 9 annas 3 pies 16 krants 9 biswas 19 gandas and 1 kara share of the tauzi no. 9 lying in pargana Paschimduhai, thana and sub-registry Puri in the district of Puri, having an area (proportionate to the above share) of 463.22 acres lying in Purna Budhakera and 8 other different mauzas. The entire Zamindary is the Zamindar's Hastabud and the Government revenue payable for the above share is Rs. 907-8-7½ pies bearing the mofussil jama of Rs. 1,580-2-1½ pies. The approximate value of the said share as proposed by the decree-holder is Rs. 4,500 and as proposed by the judgment-debtor for both the lots 5 and 6 is Rs. 37,219.

R. C. MITRA,

Subordinate Judge, Cuttack.

2nd July 1936.